

[Translation]

Canning of Seasonal Fruits and Vegetables

722. SHRI KESHRI LAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the steps taken by the Government to regulate the canning of seasonal fruits and vegetables, so as to ensure adequate availability of fruits in the market at reasonable rates throughout the year; and

(b) the percentage of the seasonal fruits and vegetables canned out of the total productions?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b) There are no provisions to regulate the quantity of seasonal fruits & vegetables to be used for canning. Some seasonal fruits & vegetables is always available in the market throughout the year. Government is implementing various schemes to increase production of various seasonal fruits & vegetables. The total production of fruits & vegetables is estimated to be 102 million tonnes out of which approximately 1.6 million tonnes are presently being used for manufacture of various fruits & vegetable products by the units licenced under Fruit Products Order, 1955. Presently about 76,000 tonnes of fruits & vegetables are used for producing 38,000 tonnes of canned fruits & vegetables.

[English]

Transmitters in Karnataka

723. SHRI A. VENKATESH NAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to convert Lower Power TV transmitter into High Power TV transmitter at Raichur in Karnataka; and

(b) if so, by when it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) and (b) Yes, Sir. A High Power TV Transmitter is envisaged to be set up at Raichur in Karnataka, subject to availability of suitable site and adequate resources for the purpose. The normal lead time for completion of a project of this magnitude is 3-4 years after the scheme is formally approved by the competent authority.

Control of Generation Costs in Private Power Sector

724. SHRI ANAND RATNA MAURYA: Will the Minister of POWER be pleased to state:

(a) whether the Government have taken preventive measures to control power generation costs in private power sector;

(b) if so, the details thereof; and

(c) the details of power generation costs in Government Sector and private sector at present?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) and (b) The provisions of the Indian Electricity Act, 1910, Electricity (Supply) Act, 1948 and the notifications issued thereunder spell out the framework for the control of price